

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 257 OF 2018**

**Dated: 28<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Bihar Industries Association**

**... Appellant(s)**

**Vs.**

**Bihar Electricity Regulatory Commissioner & Anr. ...**

**Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Kumar Dubey  
Mr. Kishan Kant Dubey  
Mr. Suraj Samdarshi  
Mr. Pankaj Bhagat  
Ms. Tusharika Sharma

Counsel for the Respondent(s) : Mr. Pawan Kumar, (Rep.), Deputy Dir. for R-1  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-2  
  
Mr. Subir Kumar  
Mr. Ashish Verma  
Ms. Srishti Thukral  
Ms. Anika Madhura

**ORDER**

Mr. Pawan Kumar, Deputy Director appearing for the Respondent No. 1, party-in-Person submitted that he will accept notice on behalf of Respondent No. 1. Further, he prays to file his reply during course of the day in the Registry after duly serving copy on the other side.

Submissions made by Mr. Pawan Kumar, Deputy Director, Party-in-Person for the Respondent No. 1, as stated above, is placed on record.

Mr. Pawan Kumar, Deputy Director, Party-in-Person permitted to file his reply during course of the day in the Registry after duly serving copy on the other side.

Learned counsel appearing for the Appellant prays for 4 weeks' time to file rejoinder to the reply submitted by the Respondent Nos. 1 & 2.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder on or before 27.12.2018 after duly serving copy on the other side.

List the matter on **11.02.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**